

**GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF LEGAL AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO-1223
TO BE ANSWERED ON 25.07.2018**

Advocates Act

1223. SHRI RADHESHYAM BISWAS

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has notified section 30 of the Advocates Act, 1961 recently, enabling the lawyers to practice in courts across the country irrespective of their enrolment in any bar council without the need to transfer their licence to the desired States;
- (b) if so, the details thereof; and
- (c) the date from which this section will come into force?

ANSWER

**MINISTER OF STATE FOR LAW AND JUSTICE AND
CORPORATE AFFAIRS
(SHRI P.P. CHAUDHARY)**

- (a) to (c) Yes Madam. The Government had issued a notification number 8(5)/88-IC dated 9th June, 2011, appointing the 15th day of June, 2011 as the date on which Section 30 of the Advocates Act, 1961 shall come into force. This notification was published as S.O. No. 1349(E) in Part II, Section 3, Sub-section (ii) of the Gazette of India.

